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O.A. No.195/2009

ORDER DATED 29<sup>th</sup> MAY, 2009

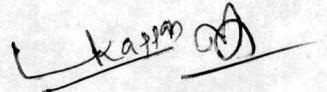
Coram:

Hon'ble Mr. Justice K. Thankappan, Member (J)  
Hon'ble Mr. C.R. Mohapatra, Member (A)

Heard Mr. G.G. Mohanty, Ld. Counsel for the Applicant and Mr. U.B. Mohapatra, Ld. Sr. Standing Counsel for the Respondents on the question of admission.

2. The applicant has approached this Tribunal being aggrieved by the inaction of the Respondents in allowing the leave and disbursing his duty pay and allowance since October, 2008. The only case before us is that this matter has already been reported to the superior authority vide Annexures-A/2 and A/3 for grant of leave and disbursement of duty pay and allowance. If so, this Tribunal is not justified in interfering with this. Since, the applicant submits that he has already intimated this matter to the Accountant General (A&E), Orissa (Annexure-A/2 and the Sr. Deputy Accountant General (Admn.), Accountant General (A&E), Orissa (Annexure-A/3), it is only proper for this Tribunal to direct to the Accountant General (A&E), Orissa and the Sr. Deputy Accountant General (Admn.), Accountant General (A&E), Orissa to consider the above representations within a reasonable time at any rate within 30 days of the receipt of the copy of this order and shall pass appropriate orders there on. Accordingly, this O.A is disposed of at the admission itself. No order as to costs.

  
Member (A)

  
MEMBER (J)